

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-80/ND/2024

IN THE MATTER OF:

Anurag Enterprises

....Applicant

Vs.

NBCC (India) Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 13.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vidit Garg, Adv.

For the Respondent : Ms. Shilpi Chowdhary, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Operational Creditor is present. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their reply. However, the same is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. Ld. Counsel for the Operational Creditor sought time to file their rejoinder to the reply filed by the Corporate Debtor. Time prayed for is granted. On the request of both the counsels, list the matter on **19.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)